manufacturing unit run by the Maoists deep in the forests of Simdega district, Jharkhand. As per the information received from Jharkhand Police, the Security Forces unearthed a gun manufacturing unit from Mahuatoli forest under Bano PS of Simdega district, Jharkhand on 27.12.2013. The Security Forces also recovered arms and ammunitions and tools for manufacturing of arms. Besides, the Security Forces also unearthed a gun manufacturing unit of the Maoists from the Charara Dera forest area under PS Jaraikela, district West Singhbhum, Jharkhand on 24.01.2014. The Security Forces recovered a number of items including liquid explosives, ammunition, explosive manufacturing material and electronic equipments. In both the cases, no one has been arrested so far, but the investigations are underway.

(c) and (d) This data is not centrally maintained by the Ministry of Home Affairs, but by the States concerned. However, it is a fact that such units are regularly unearthed during anti-naxal operations in Left Wing Extremism affected States. In this regard, it also informed that the banned CPI (Maoist) party has its own weapons manufacturing unit called the Technical Research and Arms Manufacturing (TRAM) unit. The TRAM caters to the weapons/ammunition requirement of the CPI (Maoist). They set up their workshops etc. in remote and inaccessible areas in the LWE affected states. However, the raw material is sourced from towns and cities. In a major setback to the CPI (Maoist) party, Sadanala Ramakrishna, Chief of Technical Research and Arms Manufacturing Unit along with four of his associates was arrested in Kolkata on 29.02.2012. In addition, four more senior activists of TRAM including Asim Kumar Bhattacharya, In-charge of Mumbai unit of TRAM were arrested in Mumbai on 01.03.2012. The police also recovered large number of components meant for manufacture of Rocket Launchers, Rocket Propelled Grenades etc. from them. This action has significantly dented the weapons making ability of the Maoists.

Cases of drug peddling against foreigners in Delhi

2282. SHRI SABIR ALI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered in Delhi against the foreigners for indulging in drug peddling and other such anti-social acts; and
- (b) the number of foreigners punished for such crimes and the steps taken to contain drug peddling by such foreign nationals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of cases registered

against foreigners involved in drug peddling and other such anti-social acts during the year 2011, 2012, 2013 and 2014 (upto 15.1.2014) are given in the Statement (*See* below).

The steps taken by Delhi Police to control drug peddling by such foreign nationals are as under:-

- 1. Effective surveillance is maintained over activities of criminal elements.
- Public cooperation has been elicited through 'Eyes and Ears scheme' to gather information about such activities and persons suspected to be involved.
- 3. Integrated Police checking is done to check movement of such people.
- 4. Beat and division officers in the field have been sensitized and briefed to keep a sharp vigil in the area.
- 5. Stringent legal action is taken against such persons when caught.
- 6. A circular No. 4/2014 has been issued on 03.02.2014 *vide* which Joint CP/ New Delhi Range has been nominated as Nodal Officer for hearing issues related to foreign nationals.
- 7. Landlords/House owners are required to submit valid identity documents of foreigners residing in their houses for verification.
- 8. Coordination is done with Foreigner Regional Registration Offices (FRRO) and Narcotics Control Bureau in this regard.
- 9. Intelligence inputs are acted upon whenever received.
- 10. Criminal information is shared within Delhi Police and also with other State police forces and central agencies.

[12 February, 2014]

Statement Details of cases registered against foreigners involved in drug peddling cases and various other crimes

Year	Details of cases registered against foreigners involved in drug peddling cases			Details of cases registered against foreigners involved in various other crimes		
	Reported	Persons Arrested	Present position	Reported	Persons Arrested	Present position
1	2	3	4	5	6	7
2011	23	33	20 - Pending Trail 01- Convicted 02- Proclaimed offender	201	299	97- Pending Trail 18- Pending Investigation 64- Convicted 15- Untraced 05- Acquittal 01-Cancelled 01 - Discharge
2012	34	45	27 - Pending Trail 01- Convicted 06- Pending Investigation	145	215	84 - Pending Trail 19 - Pending Investigation. 34 - Convicted 01- Quashed 03 - Acquittal 03 - Cancelled 01- Proclaimed offender

Unstarra
red Questions

[RAJYA SABHA]

238

Written Answers to

1	2	3	4	5	6	7
2013	22	34	17 - Pending Trail	140	207	78 - Pending Trail
			05 - Pending Investigation			34 - Pending Investigation
						22 - Convicted
						05 - Untraced
						01 - Acquittal
2014	01	02	Pending investigation	03	04	Pending Investigation